## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:5875 ANSWERED ON:02.05.2013 MEGA POWER PROJECTS POLICY Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan

## Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has rationalized the existing Mega Power Projects Policy to give additional concessions to mega power projects; and
- (b) if so, the details thereof?

## Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) & (b): No, Madam. However, in order to compensate the disadvantages suffered by the domestic power equipment manufacturing industry on account of higher interest rates, local taxes and infrastructural inadequacies, create a level playing field to the domestic power equipment manufacturing industry vis-  $\tilde{A}$  -vis foreign vendors and promote self sufficiency in this vital sector, Government of India has decided on 19.07.2012 to impose Custom Duty @5%, CVD @12% (as applicable and equal to excise duty on domestic industry from time to time) & SAD @ 4% which will be uniformly applicable to the imported equipments of all categories of Power generation projects, viz., Mega Power Projects (including UMPPs) and non-Mega Power Projects. Thus, Mega Power policy stands withdrawn for new projects except for those where certificates were already issued for mega/provisional mega before 19.07.2012.